[Dr. K. L. Rao]

starting the Control Board. We did not have it consisting of all the various States. We are going to have it for the first time now. Its headquarters will be in Patna. Although the meeting is being held here, the headquarters of this Board will be in Patna. Now the Board will be formed. A number of permanent staff have to be taken. All this we are starting. As regards Orissa, about the cyclone, of course we cannot take all the steps immediately on a permanent basis. We have to take some immediate steps to protect. Orissa against a repetition of that. I am glad to inform the House that we brought an expert, Mr. Ferguson, from Holland, where they had the same problem in their country also. Mr. Ferguson is a very famous engineer in the world. He came here at our invitation. He inspected these areas and has just now sent a report, a very good and a very valuable report, and his report practically confirms some of the lines on which we have been thinking on the subject. They are the construction of a dam to hold back the waters and the construction of mounds all along so that the people in time of distress may go to the mounds situated at a level much higher than the level up to which the water rises, and so on. All this we are going to discuss shortly and see what steps should be taken further in respect of that.

PAPERS LAID ON THE TABLE

THE EXPORT OF NON-BALED COIR YARN (Inspection) Rules, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): Sir, I beg to lay on the Table copy (in English and Hindi) of the Ministry of Foreign Trade Notification S. 6. No. 1131, dated the 13th May, 1972 Publishing the Export of Non-baled Coir Yarn (Inspection) Rules, 1972, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-3099/72].

NOTIFICATIONS OF MINISTRY OF FOREIGN TRADE

SHRI A. C. GEORGE: Sir, I also beg to lay on the Table a copy (in English and Hindi) each of the following Notifications of the Ministry of Foreign Trade:—

(i) Notification G.S.R. No. 491, dated

the 4th April 1972, issued under section 11 of the Coffee Act, 1942.

(ii) Notification G.S.R. No. 492, dated the 4th April 1972, issued under section 12 of the Coffee Act, 1942. [Placed in Library. See No. LT-3100/72 for (i) and (ii)]

Annual Report and Accounts of the Export Credit and Guarantee Corporation Ltd. Bombay for the year ending on 31st December, 1970

SHRI A. C. GEORGE: Sir I also beg to lay on the Table a copy (in English and Hindi) each of the following Papers, under sub-section (1) of section 619-A of the Companies Act, 1956:—

- (i) Annual report and Accounts of Export Credit and Guarantee Corporation Limited, Bomday, for the year ended the 31st December, 1970, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the working of the Corporation. [Placed in Library, See No. LT-3101/72 for (i) and (ii)].

Papers under the Coir Industry Act, 1953

SHRI A. C. GEORGE: Sir, I also beg to lay on the Table a copy each of the following papers, under section 19 of the Coir Industry Act, 1953:—

- (i) Annual Report (in Hindi) on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the year 1969-70. [Placed in Library. See No. LT-3024/72]
- (ii) Half-yearly Report (in Hindi) on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the period from 1st April, 1970, to 30th September, 1970. [Placed in Library. See No. LT-3025/72]
- (iii) Annual Report (in English and Hindi) on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the year 1970-71. [Placed in Library. See No. LT-3026/72].
- (iv) Half-yearly Report on the activities on the Coir Board and the working of the Coir Industry Act, 1953, for the